NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH

CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/04/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER : CP/19/2017 PETITION NUMBER NAME OF THE PETITIONER(S) : CASCADE ENERGY PTE LTD : ZYNERGY SOLAR PROJECTS AND SERVICES PVT NAME OF THE RESPONDENT(S) LTD + 4: 241/242 UNDER SECTION **SIGNATURE** DESIGNATION S.No. NAME (IN CAPITAL) REPRESENTATION BY WHOM 1. VILLOS TAIR, CA alw Parag Khanzhar 2. R. SANKARDARAYAMAN, SR. ADV 18 M. SAICHARAD CH ARVINDA PONDIAN FOR HARISHANKAR MANI. 3.

ORDER

Shri Karamjeet S Dhillon, petitioner in person alongwith his representative, Shri Vinod Jain, Chartered Accountant, present. Counsel representing the petitioner has submitted his arguments on 12th and 13th April 2017. Shri P H Arvindh Pandian, senior counsel for R2 and Shri R Sankaranarayanan, senior counsel for R3 to R5 present. They have also submitted their arguments. After hearing both the sides and looking to the pleadings alongwith documents placed on file, and the fact that the counsel for petitioner has satisfied the requirements under Sec.244 of the Companies Act, 2013, having 51% shareholding in the first Respondent company, the petition is hereby admitted for hearing. As to the interim prayers for which the petitioner have pressed hard, we are not inclined to grant the same at this stage. Counsel for respondents are directed to file detailed counter in the company petition before the next date of hearing. The matter is posted for arguments in relation to interim prayers. Put up on

27.04.2017 at 10.30 A.M.

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)